

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 11th day of August 2020

Original Application No. 330/00344 of 2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Dilip Kumar Shukla, S/o Late Kapil Dev Shukla, R/o 71 B Saint Stiphon School Road, Mohiddipur, District Gorakhpur.

. . .Applicant

By Adv : Shri Manu Mishra

V E R S U S

1. General Manager, North East Railway, Gorakhpur Zone, Gorakhpur.
2. Chief Administrative Officer (Construction) North East Railway, Gorakhpur.
3. Deputy Chief Accounts Officer (Pension), North East Railway, Gorakhpur.
4. Senior Personnel Officer (Construction), North East Railway, Gorakhpur.

. . .Respondents

By Adv: Shri Pramod Kumar Rai.

O R D E R

Heard Shri Manu Mishra, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents who has appeared on advance notice. Perused the record available in pdf. form.

2. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied if a direction is issued to the respondent No. 2 to decide the representation of the applicant dated 18.01.2020 (Annexure A-5) by a reasoned and speaking order within a time bound period.

3. Learned counsel for the respondents has not objected to the aforesaid limited prayer made by the applicant.

4. In view of the limited prayer made by learned counsel for the applicant, no useful purpose will be served in keeping this OA pending, hence this OA is decided at the admission stage itself with a direction to the respondent No.2 to decide the representation of the applicant dated 18.01.2020 (Annexure A-5) by a reasoned and speaking order in accordance with law, within a period of six weeks from the date of receipt of certified copy of this order. Respondents are further directed to provide copy of the order passed on the aforesaid representation of the applicant without any delay.

5. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.

7. Copy of this order be given to learned counsel for both the parties forthwith.

(Justice Vijay Lakshmi)
Member (J)

/pc/